

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SUBMISSION OF
RESOLUTION PLAN FOR
K-LIFESTYLE & INDUSTRIES LIMITED

*(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	K-LIFESTYLE & INDUSTRIES LIMITED CIN Number: L74999DN1987PLC000035
2.	Address of the registered office	Registered Office: 58-A, Dhanu Udyog IND, Estate, Piperia, Silvassa UT Dadar Nagar Haveli DN - 396230
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Silvassa (Dadar & Nagar Haveli); Bhilad (Gujarat); Bhiwandi (Maharashtra); Dombivli (Maharashtra); and Baddi (Himachal Pradesh)
5.	Installed capacity of main products/services	The Corporate Debtor, as per its Memorandum of Association, is engaged in the business of manufacturing, processing, knitting, weaving, spinning, bleaching, dyeing, importing, exporting, and trading in hosiery cloth, ready-made garments, textiles, carpets, blankets, rugs, fabrics, yarns, and natural as well as synthetic fibres, including cotton, silk, wool, rayon, polyester, and other man-made fibres.
6.	Quantity and value of main products/ services sold in last financial year	The operations of the Corporate Debtor have remained suspended and no business activities were carried out during the last financial year
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Financial Statements: NA List of Creditors: https://ibbi.gov.in/claims/claim-process/L74999DN1987PLC000035
9.	Eligibility for prospective resolution applicants under section 25(2)(h) of the Code:	The Resolution Applicant(s) must have a minimum net worth of INR 10 Crores as per the latest audited balance sheet. Where applicable, the

		<p>Resolution Applicant(s) may submit a Net Worth Certificate issued by a Chartered Accountant and authenticated with a valid UDIN as proof of compliance with this criterion.</p> <p>Provided that, in the case of an Asset Reconstruction Company (ARC), the Assets Under Management (AUM) shall be not less than INR 100 Crores, as evidenced by the latest audited financial statements or other relevant supporting documents.</p> <p>The Resolution Applicant must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016</p>
10.	Last date for receipt of expression of interest	01.07.2026
11.	Date of issue of provisional list of prospective resolution applicants	11.07.2026
12.	Last date for submission of objections to provisional list	16.07.2026
13.	Date of issue of final list of prospective resolution applicants	26.07.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31.07.2026
15.	Last date for submission of resolution plans	02.09.2026
16.	Process email id to submit Expression of Interest	cirp.klifestyle@gmail.com
17.	Details of the Corporate Debtor's registration as MSME	NA

Sd/-
Ajit Kumar
IBBI/IPA-003/IP-N00062/2017-18/10548
305, Third Floor, Ocus Quantum, Sector 51, Gurugram - 122003
Resolution Professional for K-Lifestyle & Industries Limited
Ph no.: +91 124-4928772
Email: cirp.klifestyle@gmail.com
cmaajitjha@gmail.com

Date: 15.06.2026
Place: Gurugram

The Singareni Collieries Company Limited
(A Government Company) Regd. Office: Kothagudem-507101, Telangana.

E-FORWARD AUCTION NOTICE

The following e-forward auction has been floated through TGTS e-auction portal. For more details, please visit <https://auction.telangana.gov.in>

Auction ID	Description of Subject	Date of Auction
31421	Disposal of Spreaders - 03 No's and Tripper Cars - 03 No's available at RGOC-P-II RG-III Area	24.06.2026

PR/2026/ADV/T/CHS/60 No.: 4264-PP/CL/ADVT/2026-27

TATA STEEL LTD.
Reg. Office : Bombay House, 24 Homi Mody Street, Fort, Mumbai - 400001, Maharashtra

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities / applicant(s) has / have applied to the Company to issue duplicate certificate(s).

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from the date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name of the Holder	Kind of Securities	Face Value	No. of Securities	Distinctive No.(s)
Tarlochansing Ishardas Arora Anil Onkarsingh Arora	Equity	Rs. 10/- each	707	385915437-385916143

[Name(s) of holder(s) / Applicant(s)]
POOJA ARORA

Date : 16.6.2026

NOTICE is hereby given that the certificates for the under mentioned securities of the following Companies have been lost/misplaced and the claimant of the said securities has applied to the Company to issue duplicate certificates. Any person who has claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date else the Company will proceed to issue duplicate certificates without further intimation.

Name of the Company	Registered Address	Hitachi Energy India Limited	Tata Consumer Products Limited
ABB India Limited	Plot No.5 & 6, 2nd Stage, Peenya Industrial Area IV, Peenya 560058 Bangalore Karnataka	8th Floor, Brigade No 70/401, Kodigehalli Main Road Bengaluru, Karnataka-560092	1, Bishop Lefroy Road, Kolkata, West Bengal - 700020

Name of the Shareholder	Folio No	No of shares	Certificate No.	Distinctive No.	Place: Mumbai, Date: 16.06.2026
Harbanslal Bansidhar Gupta	H0001110	415	1105282	95746001 - 95746415	Sudhir Harbanslal Gupta
Harbanslal Bansidhar Gupta	APSO156363	83	156363	42198920 to 42199002	
Harbanslal Bansidhar Gupta	TFH0001044	740	740	1740731 - 1741170	

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KOSAS INDUSTRIES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Kosas Industries Private Limited
2.	Date of incorporation of corporate debtor	02.12.2009
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U71300MH2009PTC197548
5.	Address of the registered office and principal office (if any) of corporate debtor	331-A, Badamwadi, Shop No. 74, 1st Floor, Katbadevi Road, Mumbai, Maharashtra, India - 400002
6.	Date of closure of Insolvency Resolution Process	10.06.2026
7.	Liquidation commencement date of corporate debtor	10.06.2026 (Order received on 11.06.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Pravincharan Prafulcharan Dwyar (IBBI/IPA-002/IP-N00331/2017-2018/10937)
9.	Address and e-mail of the liquidator, as registered with the Board	407, Akhbat Tower, Polivan Cross Road, S.G. Highway, Botekiv, Ahmedabad, Gujarat- 380015 dwarpaw@ibbi.com
10.	Address and e-mail to be used for correspondence with the liquidator	59, Vardan Tower, Nr. Vinat House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 liquidation.kosas@gmail.com
11.	Last date for submission of claims	11.07.2026

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Kosas Industries Private Limited on 10.06.2026 (Order received on 11.06.2026).

The stakeholders of Kosas Industries Private Limited are hereby called upon to submit their claims with proof on or before 11.07.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Mr. Pravincharan Prafulcharan Dwyar
Liquidator of Kosas Industries Private Limited
Reg no.: IBBI/IPA-002/IP-N00331/2017-2018/10937
AFA Validity: 31.12.2026

Date: 15.06.2026
Place: Ahmedabad

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(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:
9.	Eligibility for prospective resolution applicants under section 25(2)(h) of the Code:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	Details of the Corporate Debtor's registration as MSME

Sd/-
Ajit Kumar
IBBI/IPA-003/IP-N00062/2017-18/10548
305, Third Floor, Ocus Quantum, Sector 51, Gurugram - 122003
Resolution Professional for K-Lifestyle & Industries Limited
Ph no.: +91 124-4928772
Email: cirp.klifestyle@gmail.com
cmajit@ibbi.com

Date: 15.06.2026
Place: Gurugram

Canara Bank ARM BRANCH
HYDERABAD CIRCLE OFFICE: 10-3-163 & 10-3-163/A, PLOT NO. 85, BESIDE RAIL NILAYAM, S. D. ROAD, SECUNDERABAD - 500026 E-mail: cb2752@canarabank.com

ADVERTISEMENT IN RESPECT OF TRANSFER OF STRESSED LOAN EXPOSURE OF M/S ST MARK EDUCATIONAL INSTITUTION TO THE PERMITTED ENTITIES (PERMITTED ARCS/NBFCs/Banks/Fls) BY PARTICIPATING IN E-AUCTION UNDER SWISS CHALLENGE PROCESS

Canara Bank invites Expression of Interest ("EOI") from eligible ARCs/NBFCs/Banks/ All India Financial Institutions (collectively "Permitted Entities" or "Bidders") in terms of extant guidelines from the Reserve Bank of India (RBI) on transfer of Stressed Loan Exposures ("RBI MD"), as amended from time to time and the Bank's internal Board approved policy, for transfer of stressed loan exposures of M/S St Mark Educational Institution with Canara Bank outstanding of the Fund Based Limits amounting to Rs.144.59 Cr (Rupees One Hundred Forty Four Crore Fifty Nine Lakh Only) as on 30/05/2026 plus further interest and charges etc., through e-Auction under Swiss Challenge Method on "All Cash" basis with a minimum Reserve Price of Rs.23.30 crore (Rupees Twenty Three Crores Thirty lakh Only) on "As is where is", "As is what is", "Whatever there is" and without recourse basis.

Canara Bank shall not assume any operational, legal or any other type of Risks relating to the loan exposure and shall not be providing any representations or warranties for M/S St Mark Educational Institution. All interested eligible participants are requested to submit their willingness to participate in the e-Auction by way of an EOI and executing a Non-Disclosure Agreement, if not executed earlier. Last date for submission of EOI is 23/06/2026. Interested bidders can access Canara Bank website for web notice and can get further details on www.canarabank.com by clicking on tenders.

Interested parties may contact undersigned

Contact Person	Contact Details	e-mail ID
Mr. V Sandeep Kumar	9885660606	cb2752@canarabank.com
Mr. U Sai Srinivas	9952141424	

Please note that e-Auction process envisioned in this advertisement shall be subject to final approval by the Competent Authority. Further, Canara Bank reserves the right to cancel, modify, amend or withdraw any of the terms of this advertisement and process document at any stage and/or disqualify any eligible party, at any stage without assigning any reason whatsoever and without any liability by uploading the corrigendum on the website and the decision of Canara Bank in this regard shall be final and binding. This is not an offer document and is being issued with no commitment.

Date: 15/06/2026, Place: Hyderabad Specialised ARM Branch Authorized Officer, Canara Bank

ECO HOTELS AND RESORTS LIMITED

Registered Office: 67/6446, Basin Road, Cochin, Ernakulam High Court, Ernakulam 682031, Kerala, India.
Corporate Office: Block No 4, Second Floor Raj Mahal Building, Veer Nariman Road, Churchgate, Mumbai, Maharashtra, India, 400020;
Tel: +91 22 44550546; Email id: investor.relations@ecohotels.in; Website: www.ecohotels.in
Contact Person: Ms. Heena Supandi, Company Secretary & Compliance Officer

CORRIGENDUM TO THE NOTICE FOR PAYMENT OF THIRD AND FINAL CALL DATED MAY 30, 2026 TO THE HOLDERS OF PARTLY PAID-UP EQUITY SHARES HELD AS ON RECORD DATE I.E., FRIDAY, MAY 29, 2026 AND ADVERTISEMENT PUBLISHED ON JUNE 03, 2026

The Eligible Shareholders are hereby informed that, due to technical reason, the Call Money Period for the Third and Final Call has been revised as follows:

PARTICULARS	OLD DATE	REVISED DATE
THIRD AND FINAL CALL MONEY PAYMENT PERIOD FROM	MONDAY, JUNE 15, 2026	TUESDAY, JUNE 16, 2026
THIRD AND FINAL CALL MONEY PAYMENT PERIOD TO	MONDAY, JUNE 29, 2026	TUESDAY, JUNE 30, 2026

Eligible Shareholders are requested to take note of the revised dates and ensure that payment of the Third and Final Call is made within the above-mentioned revised period. Except for the changes mentioned above, all other terms and conditions of the Third and Final Call Notice and Advertisement published on June 03, 2026 shall remain unchanged.

We regret any inconvenience caused due to this revision and appreciate your cooperation.

All the correspondence in this regard may be addressed to:

Bigshare Services Private Limited
Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093.
Tel No.: +91 22-62638200. Fax No.: +91-22-62638299. Website: www.bigshareonline.com
E-mail ID: rightsissue@bigshareonline.com / investor@bigshareonline.com
Contact Person: Mr. Prabhakar
SEBI Registration No: INRO00001385

For Eco Hotels and Resorts Limited
On Behalf of the Board of Directors
Sd/-
Vinod Kumar Tripathi
Executive Chairman
DIN: 00798632

Date: June 15, 2026
Place: Mumbai

SENTHIL INFOTEK LIMITED

Corporate Identification Number (CIN): L72200TG1997PLC026943
Registered Office: #157, Dhanalakshmi Society, Mahendra Hills, East Marredpally, Secunderabad-500 026 Telangana, India; Tel. No.: +91 9441070826; E-mail ID: senthilinfoteklimited@yahoo.com; Website: www.senthilinfo.com

Recommendations of the Committee of Independent Directors ("IDC") of Senthil Infotek Limited ("Target Company") on the Open Offer (as defined below) made by Kollu Murali Krishna ("Acquirer 1") and Gopineni Srinivas ("Acquirer 2") and together with the Acquirer 1 referred to as "Acquirers", to the public shareholders of the Target Company, under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

Sl. No.	Date	Particulars
1.	June 15, 2026 (Monday)	
2.		Name of the Target Company (TC)
3.		Details of the Offer pertaining to TC
4.		Name(s) of the acquirer(s) and the Person Acting in Concert ("PAC") with the Acquirer
5.		Name of the Manager to the Offer
6.		Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)
7.		IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any
8.		Trading in the Equity shares/other securities of the TC by IDC Members
9.		IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any
10.		Trading in the Equity shares/other securities of the acquirer by IDC Members
11.		Recommendation on the Open offer, as to whether the offer is fair and reasonable
12.		Summary of reasons for recommendation
13.		Disclosure of the Voting Pattern
14.		Details of Independent Advisors, if any
15.		Any other matter(s) to be highlighted

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors
of Senthil Infotek Limited
Sd/-
SARADA DITAKAVI
Chairperson, Committee of Independent Directors
DIN: 05209781

Place: Hyderabad
Date: June 15, 2026

CL EDUCATE LIMITED
CIN: L74899DL1996PLC425162
Registered Office: A-45, First Floor, Mohan Co-operative Industrial Estate, New Delhi - 110044, India
Tel: +91 (11) 4128 1100, Fax: +91 (11) 4128 1101
E-mail: compliance@cleducate.com, Website: www.cleducate.com

NOTICE

NOTICE is hereby given that pursuant to the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013, as amended ("Act"), read with applicable rules framed thereunder including Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, as amended, General Circular No. 03/2025 dated September 22, 2025 read along with other connected circulars issued by the Ministry of Corporate Affairs from time to time in this regard ("MCA Circulars"), Regulation 44 and other applicable provisions, if any, of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, Secretarial Standard on General Meetings, and other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company has completed the dispatch of the Postal Ballot Notice on Monday, June 15, 2026 ("Postal Ballot Notice"), by e-mail, to all the members whose names appeared as members/ beneficial owners in the Company's register of members/ records of depositories i.e., National Securities Depository Limited and Central Depository Services (India) Limited (collectively, the "Depositories"), as on Friday, June 12, 2026 (end of day) ("Cut-off Date") and whose email addresses are registered with the Depositories or its Registrar and Share Transfer Agent- KFin Technologies Limited ("KFin") or the Depositories or their Depository Participants ("DPs"), seeking their approval through Postal Ballot involving e-voting only ("remote e-voting"), to transact the special business item mentioned below:

Item No.	Type of Resolution	Description
1	Special Resolution	To shift registered office of the Company from the "National Capital Territory of Delhi" to the "State of Maharashtra" and consequential amendment in Clause II of the Memorandum of Association of the Company.

The voting rights of the members shall be reckoned with respect to the equity shares of the Company held by them as on the cut-off date being Friday, June 12, 2026 (end of day). Any person who is not a member as on the cut-off date should treat this notice for information purpose only.

In accordance with the MCA Circulars, hard copy of the Postal Ballot Notice, Postal Ballot Forms and prepaid business reply envelopes will not be sent to the members. Communication of assent or dissent by the members would take place through remote e-voting system only.

The Company has engaged KFin for providing remote e-voting facility to its members.

Remote e-voting period commences on Wednesday, June 17, 2026 at 9:00 A.M. (IST) and ends on Thursday, July 16, 2026 at 5:00 P.M. (IST) (both days inclusive). Any postal ballot received from the member beyond the said date and time will not be valid, and remote e-voting shall not be allowed beyond the said date and time. Once the vote on the resolution is cast, the member shall not be allowed to change it subsequently.

Mr. Devesh Kumar Vasishth (ICSI Membership No. F8488 / CP No. 13700) or failing him, Mr. Parveen Kumar (ICSI Membership No. F10315 / CP No. 13411), Partners, M/s. DPV & Associates LLP, Practicing Company Secretaries, Fandabad (FRN - L2021HR009500), has been appointed as the Scrutinizer ("Scrutinizer") to conduct the postal ballot in a fair and transparent manner.

The Postal Ballot Notice can be downloaded from the Company's website www.cleducate.com, KFin's website <https://evoting.kfintech.com> or the websites of the stock exchanges viz., BSE Limited www.bseindia.com ("BSE") and National Stock Exchange of India Limited www.nseindia.com ("NSE").

The Company requests all its members to register/ update their email addresses by following the instructions given below. Post registration of email address by members who hold shares and have not registered their email IDs as on the Cut-off Date, may request for User ID and password for remote e-voting by sending email to emailward.n@kfintech.com through their registered email ID.

Securities and Exchange Board of India has mandated that any service request from members holding securities in physical mode shall be entertained only upon registration of the PAN and KYC details in specified forms viz., Form ISR-1 (registration of PAN, KYC details (including email address) or changes/ update) and Form ISR-2 (specimen signature). The members are encouraged, in their own interest, to provide their choice of nomination in Form SH-13 (registration of nomination)/ Form ISR-3 (opting out of nomination). The said Forms are available on the website of the Company at <https://www.cleducate.com/investor-zone.html> <https://ris.kfintech.com/clientservices/isc/srforms.aspx>.

Members have the option to submit the aforesaid Forms either in person or online (e-signed Forms) along with requisite documents by accessing the link <https://ris.kfintech.com/clientservices/isc/srforms.aspx>. Physical forms can also be sent to KFin, through post, at the address stated hereinunder.

Members holding shares in dematerialised mode, who have not registered/ updated their aforesaid details are requested to register/ update the same with their respective DPs.

The e-voting Results along with the Scrutinizer's Report will be communicated to NSE and BSE within 2 (two) working days from the last date of remote e-voting i.e., on or before Monday, July 20, 2026 (end of day), and will also be placed on the websites of the Company www.cleducate.com and of KFin <https://evoting.kfintech.com>.

For any queries / grievances, members may reach out to Mr. Mohd. Mohsin Uddin - Assistant Vice President, KFin at mohsin.mohd@kfintech.com / emailward.n@kfintech.com or at 040-67161563 or at Selenium, Tower-B, Plot 31 & 32, Financial District, Nanakramguda, Senlingampally, Rangareddy, Hyderabad, Telangana -500032 or to Ms. Rachna Sharma - Company Secretary & Compliance Officer of the Company at compliance@cleducate.com.

For CL Educate Limited
Sd/-
Rachna Sharma
Company Secretary & Compliance Officer
ICSI Membership No.: A17780

Place: New Delhi
Date: June 16, 2026

Nippon Life India Asset Management Limited
(CIN - L65910MH1995PLC220793)

Registered Office: 30th Floor, One Lodha Place, Senapati Bapat Marg, Lower Parel, Mumbai - 400013. Tel.: +91 22 6808 7000 • Fax: +91 22 6808 7097
Email: investorrelation@nipponindiaim.com • Website: <https://mf.nipponindiaim.com>

NOTICE OF 31ST ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 31st Annual General Meeting ("AGM") of the Members of Nippon Life India Asset Management Limited (the 'Company') is scheduled to be held on Wednesday, July 8, 2026 at 12:30 P.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business(es), as set out in the Notice of the AGM through e-voting facility. The Company has sent the Notice of AGM along with Annual Report 2025-26 on Monday, June 15, 2026 through electronic mode to Members whose email addresses are registered with the Company / Depositories in accordance with circulars dated April 8, 2020, April 13, 2020, May 5, 2020 and subsequent circulars issued in this regard, the latest being dated September 22, 2025, issued by the Ministry of Corporate Affairs and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations").

Further in terms of Regulation 36 of the Listing Regulations, a letter providing the web-link for accessing the Notice of the AGM and the Annual Report for FY 2025-26 is being sent to all those Members who have not registered their email IDs.

In compliance with the provisions of Section 108 of the Companies Act, 2013 (the "Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, from time to time and Regulation 44 of the Listing Regulations and the Secretarial Standards on General Meetings ("SS2") issued by the Institute of Companies Secretaries of India, the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (e-voting) provided by National Securities Depository Limited ("NSDL"). The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Wednesday, July 1, 2026 ("cut-off date").

The Company is providing remote e-voting facility to all its members to cast their votes on all resolutions which are set out in the Notice of the AGM. Members who hold shares as on the cut-off date, have the option to cast their votes on any of the resolutions using the remote e-voting facility or e-voting during the AGM. Detailed procedure for remote e-voting / e-voting during the AGM is provided in the Notice of the AGM. The remote e-voting period commences on Saturday, July 4, 2026 (9.00 A.M. IST) and ends on Tuesday, July 7, 2026 (5.00 P.M. IST). The remote e-voting module shall be disabled by the NSDL thereafter. The Members who have cast their votes by remote e-voting on the resolutions prior to the AGM may attend / participate in the AGM through VC / OAVM but shall not be entitled to cast their votes on such resolutions again.

Any person holding shares in physical form and non-individual shareholders, who acquires shares of the company and become a Member of the Company after sending of the Notice and holding shares as of the cut-off date, may obtain the login ID and Password for casting his / her vote and for attending the AGM, by sending a request at evoting@nsdl.com. However, if he / she is already registered with NSDL for remote e-voting then he / she can use his / her existing user ID and password for casting the vote.

Individual Shareholders holding securities in electronic mode and who acquires shares of the Company and become a member of the Company after sending of the notice and holding shares as of the cut-off date may follow steps mentioned in the Notice of the AGM.

The Board of Directors have appointed Mr. Mukesh Siroya, of M/s M. Siroya & Company, Company Secretaries (Membership No. FCS 5682) as a Scrutinizer to scrutinize the voting process in a fair and transparent manner.

For details relating to remote e-voting, please refer the Notice of the AGM. In case of any queries relating to remote e-voting you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders, available at the download section of <https://www.evoting.nsdl.com/> or call on: 022 - 4886 7000 or send a request to Ms. Prajakta Pawle, Deputy Manager - NSDL at evoting@nsdl.com or at 3rd Floor, Naman Chamber, Plot C-32, G-Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.

Helpdesk for Individual Shareholders holding securities in demat mode for any technical issues related to login through Depository i.e. NSDL and CDSL.

Login type	Helpdesk details
Securities held with NSDL	Please contact NSDL helpdesk by sending a request at evoting@nsdl.com or call at 022 - 4886 7000
Securities held with CDSL	Please contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at toll free no. 1800-21-09911

The Annual Report including the Notice of the 31st AGM of the Company is available on the website of the Company at <https://mf.nipponindiaim.com>. The same can also be accessed from the websites of the Stock Exchange(s) i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of NSDL at www.evoting.nsdl.com.

For Nippon Life India Asset Management Limited
Sd/-
Valde Varghese
Company Secretary

Place : Mumbai
Date : June 15, 2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SUBMISSION OF RESOLUTION PLAN FOR K-LIFESTYLE & INDUSTRIES LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. K-LIFESTYLE & INDUSTRIES LIMITED CIN Number: L74999DN1987PLC000035
2.	Address of the registered office Registered Office: 58-A, Dhanu Udoy IND, Estate, Pipena, Silvassa UT Dadar Nagar Haveli DN - 396230
3.	URL of website NA
4.	Details of place where majority of fixed assets are located Silvassa (Dadar & Nagar Haveli); Bhihad (Gujarat); Bhiwandi (Maharashtra); Dombivli (Maharashtra); and Baddi (Himachal Pradesh)
5.	Installed capacity of main products/services The Corporate Debtor, as per its Memorandum of Association, is engaged in the business of manufacturing, processing, knitting, weaving, spinning, bleaching, dyeing, importing, exporting, and trading in hosiery cloth, ready-made garments, textiles, carpets, blankets, rugs, fabrics, yarns, and natural as well as synthetic fibres, including cotton, silk, wool, rayon, polyester, and other man-made fibres.
6.	Quantity and value of main products/services sold in last financial year The operations of the Corporate Debtor have remained suspended and no business activities were carried out during the last financial year
7.	Number of employees/workmen Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Financial Statements: NA List of Creditors: https://ibbi.gov.in/claims/claim-process/L74999DN1987PLC000035
9.	Eligibility for prospective resolution applicants under section 25(2)(h) of the Code: The Resolution Applicant(s) must have a minimum net worth of INR 10 Crores as per the latest audited balance sheet. Where applicable, the Resolution Applicant(s) may submit a Net Worth Certificate issued by a Chartered Accountant and authenticated with a valid UDIN as proof of compliance with this criterion. Provided that, in the case of an Asset Reconstruction Company (ARC), the Assets Under Management (AUM) shall be not less than INR 100 Crores, as evidenced by the latest audited financial statements or other relevant supporting documents. The Resolution Applicant must be eligible under Section 25A of the Insolvency and Bankruptcy Code, 2016
10.	Last date for receipt of expression of interest 01.07.2026
11.	Date of issue of provisional list of prospective resolution applicants 11.07.2026
12.	Last date for submission of objections to provisional list 16.07.2026
13.	Date of issue of final list of prospective resolution applicants 26.07.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 31.07.2026
15.	Last date for submission of resolution plans 02.09.2026
16.	Process email id to submit Expression of Interest cirp.klifestyle@gmail.com
17.	Details of the Corporate Debtor's registration as MSME NA

Sd/-
Ajit Kumar
IBBI/IPA-003/IP-N00062/2017-18/10548
305, Third Floor, Ocus Quantum, Sector 51, Gurugram - 122003
Resolution Professional for K-Lifestyle & Industries Limited
Ph no.: +91 124-4928772
Email: cirp.klifestyle@gmail.com
cmaajitk@gmail.com

Date: 15.06.2026
Place: Gurugram

SMFG INDIA CREDIT COMPANY LIMITED
Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Co. Ltd. ("SMFG INDIA CREDIT"), having its registered with Reserve Bank of India, having its registered office at Commerce IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116 and Corporate Office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 17th October, 2025 Calling Upon The Borrowers 1. MAZADA BAKERY 2. YAZDI MINOCHER KAPADIA 3. RASHINA KAPADIA 4. TEHMASA YAZDI KAPADIA under loan account 174301310869556 to repay the amount mentioned in the notice being of Rs. 1,75,16,872.16/- (Rupees One Crore Seventy Five Lakhs Sixteen Thousand Eight Hundred Seventy Two and Paise Sixteen Only) as on 10 October, 2025 within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 13th DAY OF JUNE 2026.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and anything relating with the property will be subject to the Charge of Fullerton India Credit Company Limited for an amount of Rs. 1,75,16,872.16/- (Rupees One Crore Seventy Five Lakhs Sixteen Thousand Eight Hundred Seventy Two and Paise Sixteen Only) as on 10 October, 2025 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
ALL THAT PROPERTY BEARING NONDH NO. 844- AADMEASURING 413 SQ. YARD I.E. 345.3217 SQ. MTS., OF WARD NO. 12, OF VANKIBORDI, CITY OF SURAT, OWN BY, YAZDI MINOCHER KAPADIA. EAST: CITY SURVEY NO. 2645 & 843, WEST: CITY SURVEY NO. 2644 & 2641, NORTH: ROAD, SOUTH: CITY SURVEY NO. 845.

Date: 13/06/2026
Place: Surat

Sd/- Authorized Officer,
SMFG INDIA CREDIT COMPANY LIMITED

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KOSAS INDUSTRIES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Kosas Industries Private Limited
2.	Date of incorporation of corporate debtor	02-12-2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U71300MH2009PTC197548
5.	Address of the registered office and principal office (if any) of corporate debtor	331-A, Badamiwadi, Shop No. 74, 1st Floor, Kalbadevi Road, Mumbai, Maharashtra, India - 400002
6.	Date of closure of Insolvency Resolution Process	10.06.2026
7.	Liquidation commencement date of corporate debtor	10.06.2026 (Order received on 11.06.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Pravincharan Prafulcharan Dwary (IBBI/IPA-002/IP-N00331/2017-2018/10937)
9.	Address and e-mail of the liquidator, as registered with the Board	407, Akchhat Tower, Pakwan Cross Road, S.G. Highway, Bodakdev, Ahmedabad, Gujarat - 380015 dwarypravin@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	95, Vardan Tower, N. Vinal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat - 380014 liquidation.kosas@gmail.com
11.	Last date for submission of claims	11.07.2026

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Kosas Industries Private Limited on 10.06.2026 (Order received on 11.06.2026).

The stakeholders of Kosas Industries Private Limited are hereby called upon to submit their claims with proof on or before 11.07.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Mr. Pravincharan Prafulcharan Dwary
Liquidator of Kosas Industries Private Limited
Reg no.: IBBI/IPA-002/IP-N00331/2017-2018/10937
AFA Validity: 31.12.2026

Date: 15.06.2026
Place: Ahmedabad

Israeli ministers slam US-Iran peace deal, say 'Israel not bound by it'

NEW DELHI: Israel defence minister Katz said that the country won't withdraw from land seized in Lebanon as the interim deal between the United States and Iran is to be signed on Friday. Israel Katz's remarks were the first official Israeli comments after the announcement of the interim deal. Katz said Israel plans to stay "indefinitely" in lands it holds in Lebanon, as well as Syria and the Gaza Strip. Iran has tied the interim deal over the war to halting Israel's attacks on Hezbollah in Lebanon. Katz also threatened that if Iran attacks Israel over Israeli strikes in Lebanon, Israel will strike Iran with "great force." Israel's far-right national security minister, Itamar Ben Gvir, on Monday denounced the deal between the United States and Iran to end the Middle East war, including in Lebanon, insisting his country was not bound by it. "Trump's agreement does not bind us... We are not party to this agreement."

US likely to release frozen Iranian assets worth 12 billion dollars as part of peace deal

NEW DELHI : Even as the world leaders welcome the peace deal between Washington and Tehran, the frozen Iranian assets worth 12 billion dollars stand to be a point of friction between the two countries. However, Iran's Mehr news agency has highlighted a 14-point memorandum of understanding which shows that the US has agreed to release the frozen assets even before the initiation of negotiations.



The document published by Mehr stipulates "the release of 24 billion dollars in frozen Iranian assets during the 60-day negotiation period" that begins after the memorandum of understanding is concluded. Furthermore, the text, which has not been officially confirmed, specifies that "half of this amount must be made available to Iran before the start of the negotiations." However, the US was quick to turn the claim on its head, with an official telling Axios that no frozen funds will be released without Iran implementing its commitments.

The senior US official stated, "This is a pay-for-performance deal." This diplomatic friction follows an announcement by US President Donald Trump on Saturday, who confirmed that a peace deal with Iran had been agreed upon and would see the critical marine chokepoint, the Strait of Hormuz, reopening months after the war brought movement to a near halt. White smoke rose from the

White House, signifying that the agreement had been reached. Providing Tehran's perspective, Iranian Deputy Foreign Minister Kazem Gharibabadi was quoted by Tasnim news agency as saying that negotiations for a final deal will be held during 60 days, depending on Washington coming through on its commitments, including ending hostilities, lifting the blockade, and releasing frozen assets. Iranian media reports added that the deal also included a ceasefire in Lebanon. The dispute over these funds is not new. Iran's frozen assets were earlier brought up by the US when Treasury Secretary Scott Bessent said they may be used to financially compensate Washington's Gulf allies for any damage incurred during future hostilities by Tehran. This prompted a sharp response last week from Iran's Foreign Minister Abbas Araghchi, who said that if

Iranian assets are used to make payments to other countries, it is a violation of the agreement. Despite the ongoing disagreement over financial matters, the broader pact has received widespread acclaim, with the UK, Germany, Italy, and France among the earliest to respond with readiness to lift sanctions on Iran if the country takes clear, verifiable steps.

In contrast, Israel, which has insisted it be allowed a free hand to pursue Hezbollah as it occupies southern Lebanon and has extended its military operations into areas its forces have not been in for a quarter century, did not immediately comment. Ultimately, the deal hopes to bring peace to the region, where a shaky ceasefire has been interrupted periodically by tit-for-tat attacks. This has directly and severely impacted the global energy and stock markets, sending commodity prices soaring.

Israel says won't withdraw troops from Lebanon, Syria, Gaza



JERUSALEM : Lebanon, despite all the existing pressures and those that will come," Katz said, adding that Netanyahu had informed President Donald Trump about this. Katz also warned Iran that if the Islamic republic attacked Israel in response to its campaign in Lebanon, Israel would retaliate with "full force". "We will not compromise on Israel's paramount security interest and the protection of our citizens, and we will not withdraw from the security zones," he said. "If Iran attacks Israel over the events in Lebanon, we will strike it with full force and clearly demonstrate the disparity in our capabilities."

Israel's far-right national security minister, Itamar Ben Gvir, on Monday denounced the deal between the United States and Iran to end the Middle East war, including in Lebanon, insisting his country was not bound by it. "Trump's agreement does not bind us... We are not party to this agreement. It does not safeguard our security," Ben Gvir said on his Telegram channel.

Son of Norway's crown princess sentenced to four years in prison for rape

NEW DELHI : The son of Norway's crown princess has been sentenced to four years in prison after being found guilty of rape. The Oslo district court on Monday morning handed down the sentence on Marius Borg Høyby. Judge Jon Sverdrup Efstjed convicted Høyby of assaulting his former girlfriend Nora Haukland, the only victim to have been publicly named. He was ordered to pay Haukland and three other women compensation. The Guardian reported. Høyby (29) faced 40 charges, including four counts of rape and assault, several breaches of restraining orders, as well as drug and driving offences. One charge of violating a restraining order was later overturned. Høyby had pleaded not guilty to the most serious accusations against him, including rape, while admitting to some lesser offences. He can appeal against the verdict. Høyby attended court by video link from Ila prison, which his defence said was for health reasons, the report said. Prosecutors had asked the court to sentence Høyby to seven years and seven months in prison. The defence lawyers had argued that he should be acquitted of the rape allegations and receive no more than 18 months for the offences to which he had admitted. The rape charges involve four women between 2018 and 2024. In each case, the women are alleged to have been sleeping or heavily incapacitated.

Pakistan to host signing ceremony of US-Iran peace deal in Switzerland, says PM Shehbaz

NEW DELHI : Prime Minister Shehbaz Sharif on Monday said that Pakistan would host the signing ceremony of the peace agreement between the US and Iran in Switzerland. "This is not an agreement between two countries, but it is the success of peace and dialogue — a diplomatic success," Shehbaz said while briefing the National Assembly about Pakistan's efforts to bring an end to the conflict that threatened the global energy structure. Shehbaz termed the US-Iran deal a "historic milestone" for peace, saying it ushered in a new dawn after three months and 16 days of sustained efforts that culminated in an immediate and permanent end to military action, including in Lebanon.

He said the leadership of both countries demonstrated patience and prudence throughout the difficult negotiations, resulting in a breakthrough that the entire world could celebrate. US President Donald Trump



has announced that the US and Iran have finalised a deal to end their 107-day war, which triggered a global energy crisis. The peace agreement is scheduled to be signed on June 19 in Switzerland, according to Pakistan Prime Minister. He said Pakistan would be "hosting the signing ceremony" of this historic agreement on June 19 in Geneva, and congratulated the people of Pakistan, the international community and the members of the House.

The premier also said "today is a day of pride not only for those living in Pakistan but also for Pakistanis living around the world". The Prime Minister

said that his government would bring the fruits of global economic stability resulting from the peace agreement between Iran and the United States to every Pakistani. "I assure the people that the government will bring the fruits of global economic stability resulting from this peace agreement to every Pakistani," he said. He said that the devastating effects of this war shook the entire world and its economy and also had a huge impact on Pakistan's economy, which is still ongoing. Pakistan, which has emerged as a key mediator in the US-Iran negotiations, facilitating contacts between Washington and Tehran and hosting diplomatic efforts aimed at ending the conflict, also confirmed the deal. He while appreciating the role of Pakistan's Field Marshal Asim Munir during the negotiation process said that the Field Marshal played an active role to quell the flames of this war and establishing peace.

Ethiopia bus crash kills 28

LONDON: Addis Ababa, Ethiopia: A bus plunged into a ravine in northern Ethiopia on Monday, killing at least 28 people and injuring "many others", local authorities said. Road accidents are common in Ethiopia, Africa's second most populous nation, where roads are often poorly maintained. The bus, which was travelling from Dessie city in Amhara to the capital Addis Ababa, "plunged into a ravine approximately 100 metres deep (330 feet)", local authorities wrote on Facebook. Twenty-eight people were killed and "many others have sustained



minor or severe injuries", officials said, without giving exact figures. The survivors were transported to medical facilities and an investigation is under way. The total number of passengers has not been released. Images shared by the official regional Facebook account showed a vehicle lying on a hillside, almost entirely obliterated. In December 2024, more than 70 people were killed in the south after a vehicle carrying a wedding party plunged into a river. It was the deadliest accident in the country in a quarter of a century. In September of the same year, a bus swerved into a river in southern Wolaita, leaving at least 28 people dead and 19 others seriously injured.

